

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 126

IA/552(AHM)2021 in CP(IB) 333 of 2018

Order under Section 9 IBC

IN THE MATTER OF:

RP Cum Liquidator of
Steel Konnect (India) Pvt Ltd
V/s
MBC Agro Industries LLP

.....Applicant

.....Respondent

Order delivered on 24.08.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant/IRP : Advocate, Mr. Aman A Mir.

ORDER

IA/552(AHM)2021

This application is filed by the RP under Section 12A of the IBC, 2016 for withdrawal of main petition on the ground that COC in its meeting dated 08.07.2021 by 90% voting passed resolution of withdrawal of CP(IB) 333 of 2018.

We heard the learned counsel. Since, matter is settled, permission to withdraw the main petition is granted.

The main CP and IA stands disposed of.

The Corporate Debtor is released from all rigours of CIRP.

We direct the Resolution Professional to handover the possession of the management to the Corporate Debtor.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)